

person has got back to his old seat, to his old office, and he is in a position to browbeat others who would otherwise come and give evidence against him. This is because he has got people in high places supporting him. He has got that patronage. This Government must come out; the Minister incharge of CBI should make a statement in the House as to how is it that he has been released. The Minister concerned should state before the House why is it that in such a case the officer has not been suspended and he is being allowed to carry out his work. (*Interruptions*)

MR. SPEAKER: Now, this has gone on for one and a half hour. I am asking hon. Ministers to lay the Papers on the Table.

SHRI GEORGE FERNANDES: I am on a point of order on the laying of papers. My point of order is not in terms of the laying of the papers.

[*Translation*]

Mr. Speaker, Sir, I have given you a notice. The notice was regarding Defence Minister's visit to U.S.A. When he had left for U.S.A. the House was in session. Then came the long inter-session period. Today, he is attending the House for the first time after than and we are discussing the issues relating to his Ministry but.... (*Interruptions*)

[*English*]

MR. SPEAKER: This is your point of order. Let me know which rule have we violated?

SHRI GEORGE FERNANDES: Rule 376 read with Rule 372.

MR. SPEAKER: Rule 376, what does it say?

[*Translation*]

SHRI GEORGE FERNANDES: I will let you know the Rule, Rule is 376 read with 372. My submission is that it has been the convention of the House that if a Minister wants to make a statement on an important issue

he may do so under rule 372.

[*English*]

MR. SPEAKER: But he can do it. Can you ask for it?

[*Translation*]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, my question is that a sort of joke is being played with the House. It has been a long time since the hon. Minister of Defence returned to the country. Today, the House has met after a long interval. You know as to what is being talked about outside the House in regard to our defence relations with U.S.A. or the security of the country. You should direct the hon. Minister to make a statement in the House. You should direct him.... (*Interruptions*)

[*English*]

MR. SPEAKER: This is not a point of order. This is a demand from Shri George Fernandes.

[*Translation*]

SHRI GEORGE FERNANDES: Are you going to make a statement or not?... (*Interruptions*) Hon. Minister of Defence, would you make a statement or not?

[*English*]

MR. SPEAKER: Papers to be Laid. Shri Pawar.

13.38 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review on the Working of Institute of Defence Studies and Analyses for 1990-91 etc.

[*English*]

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute for Defence Studies and Analyses for the year 1990-91 along with Audited Accounts.

(ii) A statement (Hindi and English Versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses for the Year 1990-91.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1793/92]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1992-93. [Placed in Library See. No. LT-1794/92]

(4) A copy of the Defence Service Estimates for the year 1992-93 (Hindi and English versions). [Placed in Library See. No. LT-1795/92]

Demands for Grants of the Ministry of Water Resources for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1992-93 [Placed in Library See. No. LT-1996/92]

Demands for Grants of the Ministry of Steel for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1992-93. [Placed in Library See. No. LT-1797/92]

Annual Report and Review In the working of National Airports Authority for 1987-89 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English version) of the National Airports Authority for the year 1987-88 along with Audited Accounts under Sub-section (4) of section 24 and section 25 of the National Authority Act, 1985.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1987-88.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1798/92]

MATTERS UNDER RULE 377

(i) **Need to start direct trains from Chandigarh to Haridwar, Lucknow and Patna.**

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, a large number of people have migrated from UP and Bihar and have settled in the Union Territory of Chandigarh. They are facing extreme difficulty in travelling to their respective places in these two States.

To ameliorate their difficulty there is urgent need to either start direct trains from Chandigarh for Haridwar, Lucknow and Patna or to at least add special coaches with trains going from Chandigarh to Ambala from where the same could be detached and connected